

pleted year of service subject to a maximum of 16½ months' pay or Rs. 30,000/- whichever is less. The pension is now determined on a slab basis which allows pension equal to half the average emoluments for a large majority of employees.

(c) A Government servant's retirement benefits are determined with reference to rules in force on the date of retirement. Any liberalisations in the retirement benefits are, as a matter of policy, allowed only prospectively. It is, therefore, not possible to give old pensioners the benefit of the latest liberalisations in the retirement benefits. However, pre-1-1-73 retirees have been allowed an ad hoc relief ranging from Rs. 15 to Rs. 35 per month depending on the quantum of pension, in addition to instalments of dearness relief as recommended by the Third Pay Commission. The number of instalments of relief upto index level 360 admissible to persons retiring on different dates is as follows:—

—ten instalments totalling 50 per cent of pension subject to a minimum of Rs. 50 and a maximum of Rs. 250 per month, to those retiring before 30-9-1977.

—six instalments, totalling 30 per cent of pension subject to a minimum of Rs. 30 and a maximum of Rs. 150 per month to those retiring on or after 30-9-1977 with the benefits of merger of dearness allowance with pay at index level 272.

Price of Jute falling in North Bengal

6441. SHRI K. P. SINGH DEV: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that the price of jute in North Bengal has started falling and reached Rs. 150 per quintal in the first week of July, 1980;

(b) whether failure of Jute Corporation to enter the market in this area encouraged the activities of 'Farias' (Middlemen); and

(c) if so, what steps Government proposed to take in this regard?

THE MINISTER OF COMMERCE

AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) to (c). According to the reports received from the field offices of the Jute Corporation of India, prices in most markets of North Bengal are still ruling above statutory level. The Corporation and the Cooperatives are already in position to commence operations.

National Policy on Tourism

6442. SHRI CHIRANJI LAL SHARMA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether the new national policy on tourism has been formulated; and

(b) if so, the main features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI CHANDULAL CHANDRAKAR): (a) No, Sir, the matter is being examined.

(b) Does not arise.

Memorandum from Indian Phonographic Industry

6443. SHRI ARIF MOHAMMAD KHAN: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have received a memorandum from Indian Phonographic Industry (IPI) on February 26, 1980 complaining against sales of pirated cassettes; and

(b) if so, what action Government have taken or propose to take in the matter?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) and (b). The Memorandum, in question, was received in the Ministry of Industry, and is under consideration.

सरकारी क्षेत्र और गैर-सरकारी क्षेत्र में उचित दर की दुकानें

6444. श्री प्रभु नारायण टंडन : क्या नागरिक पूर्ति मंत्री यह बताने की कृपा करेंगे कि सहकारी क्षेत्र और गैर-सरकारी क्षेत्र में उचित दर की दुकानों की तुलनात्मक प्रतिशतता क्या है ?

नागरिक पूति मंत्री (श्री विद्या चरण शुक्ल) : सहकारी क्षेत्र में 60,689 उचित दर की दुकानें हैं, जो देश में विद्यमान कुल 2,58,669 उचित दर की दुकानों का 27.3 प्रतिशत हैं। शेष 1,87,980 अर्थात् 72.7 प्रतिशत उचित दर की दुकानें अधिकतर निजी क्षेत्र में हैं और कुछ दुकानें नागरिक पूति निगमों द्वारा चलाई जा रही हैं।

Incidents of hijacking in India After 1976

6445. SHRI B. D. SINGH: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the number of Hijacking incidents that took place in India after 1976 (giving particulars of the Hijackers);

(b) whether any reason were given by the Hijackers for the crime and if so, details thereof; and

(c) whether any punishment was awarded to the Hijackers, if so, details thereof in each case?

THE MINISTER OF SHIPPING AND TRANSPORT AND TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) and (b) After 1976, three hijacking incidents took place from the Indian airports, as per following details.

(i) On 28-9-1977, a Japan Air-line's DC-8 aircraft was hijacked to Dacca after it took off from Bombay airport by five Japanese Red Army activists (Osamu Marucka, Jun Nishikawa, Kunio Kando, Norie Sasaki, and one unidentified) on its scheduled flight from Paris to Tokyo via Athens, Cairo, Karachi, Bombay and Bangkok.

The hijackers demand ransom of six million dollars and release of six Japanese Red Army Terrorists from Japanese jails, which the Japanese Government ultimately conceded.

(ii) On 20-12-1978, Indian Airlines Boeing 737 aircraft was

hijacked by Devendra Pandey and Bholanath Pandey after it took off from Lucknow airport to Varanasi on its scheduled flight from Calcutta to Delhi.

The demands of the hijackers were the release of Smt. Indira Gandhi from prison and withdrawal of cases against her, and Shri Sanjay Gandhi.

(c) The hijackers also stated that the passengers were like their brothers and sisters and that they were quite happy. The delay was causing inconvenience to passengers which they regretted.

(iii) On 25-7-1979, a Bangladesh Fokker Friendship aircraft, while on its internal flight from Jessore to Dacca was hijacked by one Mohd. Syed Nazrul Islam, and it landed at Calcutta airport.

The main demand of the lone hijacker was a ransom of one million US dollars. He was arrested and deported to Bangladesh.

(d) It is not known as to what punishment was awarded to the hijackers of JAL and Bangladesh aircraft. However, the case against the hijackers of Indian Airlines aircraft is pending in the Court of the Sessions Judge, Lucknow

Check on import of more melting scrap than allocation

6446. SHRI BHOLA RAUT: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government have a machinery to check up that an actual users of melting scrap does not use more imported scrap than has been allocated;

(b) what was the quantum of imported melting scrap consumed by each of the arc furnace units during 1977-78 and 1978-79; and

(c) whether it is a fact that some of the larger arc furnace units con-